

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI, PRINCIPAL BENCH**

**Company Appeal (AT) (Ins.) No. 61 of 2020**

**In the matter of:**

**Sagar Shankar Bait**

**....Appellant**

**Vs.**

**L & T Finance Ltd. & Anr.**

**...Respondents**

**Present**

**For Appellant: Mr. Kumar Anurag Singh, Advocate.**

**For Respondents: Ms. Usha Singh, for (R-1) (ARCIL).  
Mr. Manoj Kumar Mishra and Mr. Anil Vaidya, for RP.  
Advocates.**

**ORDER**  
**(Virtual Mode)**

**12.04.2021:** Pursuant to the Order dated 10.03.2021, Learned Counsel for the Respondent No. 3 (Resolution Professional) have prayed and filed the Status Report alongwith the Written Submissions on 08.04.2021, which is taken on record.

Today when the case was called out, Learned Ms. Usha Singh appears on behalf of Assets Reconstruction Company (India) Limited ('ARCIL') which is not a party before this Court. So, she is directed to file an Application for the Impleadment of the 'ARCIL' in this case as Respondent latest within one-week.

From the perusal of the Order dated 10.03.2021, it appears that Notice was delivered on Respondent No. 1 and 2. Despite valid service of Notice, R-1

and R-2 had failed to appear before this Tribunal, so the matter proceeds ex-parte against R-1 and R-2.

List this case again under the same heading on **10<sup>th</sup> May, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*ha/nn*